

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:3614
ANSWERED ON:16.12.2005
CALASSIFICATION OFCITIES
Owaisi Shri Asaduddin

Will the Minister of FINANCE be pleased to state:

- (a) whether as per the recommendations of the 5th Pay Commission cities/ towns having population of 50 lakhs and above are classified as AI cities for the purpose of HRA/ CCA to Central Government Employees and State Government Employees ;
- (b) if so, the census report on which such classification is based ;
- (c) whether any lacunae exists in this;
- (d) if so, the details thereof and reasons therefor;
- (e) steps taken/ being taken by the Union Government to rectify the lacunae;
- (f) whether Hyderabad has been covered under A I class city after 2001 census report
- (g)if so, the details thereof; and
- (h) if not, the reasons therefor ?

Answer

Minister of State in the Ministry of Finance (S.S. PALANIMANICKAM)

(a): Yes, Sir. As per the criteria laid down by the 5th Central Pay Commission and accepted by the Government, the cities/ towns having the population of 50 lakhs and above within municipal limits are classified as A-I cities for the purpose of grant of House Rent Allowance(HRA) to Central Government employees. However, the population within Urban Agglomeration (UA) limits of the city is taken into consideration for classification for grant of City Compensatory Allowance (CCA).

(b): Census Report of the Registrar General of India, 2001.

(c): No, Sir.

(d)&(e); Does not arise in view of reply to (c) above.

(f),(g)&(h): Based on the Census Report 2001, Hyderabad UA having population of 57.42 lakhs has been classified as `A F for the grant of CCA, whereas, Hyderabad (MC) having the population of 36.37 lakhs within the municipal limits has been classified as `A` class city for grant of HRA. As per classification of the city, HRA is admissible in the entire area of Hyderabad (U A).